

ORISSA ACT VIII OF 1950
**THE ORISSA HOUSE RENT CONTROL (AMEND-
 MENT) ACT, 1950**

*[Received the assent of the Governor on the 27th March 1950,
 first published in an extraordinary issue of the Orissa Gazette
 dated the 1st April 1950.]*

AN ACT TO AMEND THE ORISSA HOUSE RENT CONTROL
 ACT, 1947

WHEREAS it is expedient to amend the Orissa House Rent Control Act, 1947, in the manner hereinafter appearing; Orissa Act V of 1947.

It is hereby enacted as follows :—

1. (1) This Act may be called the Orissa House Rent Control (Amendment) Act, 1950.

Short title and commencement.

(2) It shall come into force at once.

2. In section 5 of the Orissa House Rent Control Act, 1947 (hereinafter referred to as the said Act), after the words "commencement of this Act" wherever they occur the words "or on any other date subsequent thereto" shall be inserted. Orissa Act V of 1947.

Amendment of section 5 of Orissa Act V of 1947.

3. To section 9 of the said Act, the following new sub-section shall be added, namely :—

Amendment of section 9 of Orissa Act V of 1947.

"(3) If at any time after determination of the fair rent the Controller is satisfied that there is a general rise in the value of houses and house-sites in any municipality or union and that the municipality or union has imposed a higher rate of holding-tax on the annual value of the holdings in the locality, he may, re-determine the fair rent in such cases as he may think fit, commensurate with the enhancement in the holding-tax."